

EL.PET. No. 1 of 2013

Examination-in-Chief of P.W. 3 recorded today the **3rd July 2014** by Hon'ble Mr Justice S.R. Sen, Judge, High Court of Meghalaya, Shillong and examined by Mr K. Paul, counsel for the petitioner.

Name : Shri .Innocent Mawrie
Age : 26 years
S/o : Smti. Silcilla Mawrie
R/o : Laitkor
Occupation : Nil

Examination- in- Chief of PW-3**Examination-in-Chief by Shri. L Warjri, Advocate.****ON OATH**

I remember that the election was held on 23.02.2013. I am one of the polling agent of Indian National Congress party. Candidate Lambor Malgiang was the Congress Candidate from the 22 Nongkrem ST Constituency. I was the polling agent of Laikor-C polling station. Ext-8 is the Form 17C. The Presiding Officer filled up the Form 17C. Ext- 8 by 1 is my signature.

xxx GS Massar, Learned senior counsel assisted by Mr. JM Thangkhiew, the learned counsel for Respondent No. 1

I can read English. In Ext-A it shown as 4 paper seal supplied and 1 paper seal was used and the 3 others were returned the Returning Officer. There was no disturbance or gulmar during poll in the said date of the election in that polling station and everything was gone smoothly. The box was opened and closed according to the law and to the satisfaction of all of us.

xxx declined by Respondent No. 3

R. O. A. C.

Typed by me: V Lyndem
P.S. to Hon'ble Mr Justice, S.R. Sen

EL.PET. No. 1 of 2013

Examination-in-Chief of P.W. 4 recorded today the **3rd July 2014** by Hon'ble Mr Justice S.R. Sen, Judge, High Court of Meghalaya, Shillong and examined by Mr K. Paul, counsel for the petitioner.

Name : Shri. Banshai Wankhar
 Age : 22 years
 S/o : Tobarshan Kharkongor
 R/o : Ur-Masi-U-Joh
 Occupation : Cultivator

Examination- in- Chief of PW-4

Examination-in-Chief by Ms L Warjri, Advocate.

(Through Smti. M Rynjah, Senior Khasi Translator.)

ON OATH

I am one of the polling agent of the of 22-Nongkrem ST Constituency in the election was held 23.02.2013. I was appointed as polling agent of Ur-Masi-U-Joh for the Indian National Congress Party and our candidate was Shri. Lambor Malngiang. Ext-11 is Form 17-C. Ext-11 Form 17-C was filled up by the Presiding Officer. Ext-11 by 1 is my signature.

xxx GS Massar, Learned senior counsel assisted by Mr. LS Darnei, the learned counsel for Respondent No. 1

In Ext-11, the Balloting Unit was not written but the machine was there but only the number was not written, other than that there were no disturbances or gulnmar and everything was running smoothly from the opening of the Box to the closing of the Box.

xxx declined by Respondent No. 3

R. O. A. C.

Typed by me: V Lyndem
 P.S. to Hon'ble Mr Justice, S.R. Sen

EL.PET. No. 1 of 2013

Examination-in-Chief of P.W. 5 recorded today the **3rd July 2014** by Hon'ble Mr Justice S.R. Sen, Judge, High Court of Meghalaya, Shillong and examined by Mr K. Paul, counsel for the petitioner.

Name : Smti. Ridahun Kharkongor
Age : 28 years
S/o : Harrison Kharmudai
R/o : Maw Mawthoh
Occupation : House wife.

Examination- in- Chief of PW-5

Examination-in-Chief by Ms L Warjri, Advocate.

(Through Smti. M Rynjah, Senior Khasi Translator.)

ON OATH

I am the Asstt. Polling Agent of Shri. Lambor Malngiang who contest election as a candidate of Indian National Congress from 22-Nongkrem ST Constituency. The election was held on 23.02.2013. I know Ext-15 is Form 17-C. The Form 17-C was filled up by the Presiding Officer. My signature is not available in the Ext-15. Form 17-C was signed by the main polling agent.

xxx GS Massar, Learned senior counsel assisted by Mr. LS Darnei, the learned counsel for Respondent No. 1

I do not have any document to prove that I was a polling agent of the INC candidate with regard to the polling station No. 24 Maw Mawthoh of the 22-Nongkrem Constituency. It is not a fact that whatever evidence I am giving here are tutored by Shri. Lambor Malngiang . It is not a fact that I am deposing falsely in this case.

xxx declined by Mr. GA Dkhar Respondent No. 3

R. O. A. C.

Typed by me: V Lyndem
P.S. to Hon'ble Mr Justice, S.R. Sen

EL.PET. No. 1 of 2013

Examination-in-Chief of P.W. 6 recorded today the **3rd July 2014** by Hon'ble Mr Justice S.R. Sen, Judge, High Court of Meghalaya, Shillong and examined by Mr K. Paul, counsel for the petitioner.

Name : Darilsibon Nongkhlaw
Age : 26 years
S/o : Smti. Ibril Nongkhlaw
R/o : Umphyrnai Nongdawah
Occupation : School Teacher

Examination- in- Chief of PW-6

Examination-in-Chief by Ms L Warjri, Advocate.

(Through Smti. M Rynjah, Senior Khasi Translator.)

ON OATH

The election was held on 23.02.2013 and I was appointed as Asstt. Polling Agent of Indian National, Congress candidate, Shri. Lambor Malgniang from 14 Umphyrnai-A, 22-Nongkrem ST Constituency

xxx declined by GS Massar, Learned senior counsel assisted by Mr. LS Darnei, the learned counsel for Respondent No. 1 as well as by Mr. GA Dkhar Respondent No. 3

R. O. A. C.

Typed by me: V Lyndem
P.S. to Hon'ble Mr Justice, S.R. Sen

BEFORE
HON'BLE MR JUSTICE SR SEN
AB No. 12 of 2014

3.07.2014

Heard Mr. GS Massar, the learned senior counsel assisted by Mr. LS Darnei, the learned counsel for the petitioner.

CD has been produced by MF Qureshi, the learned State counsel and certain conditions arises which needs to be clarified by the IO concerned.

Summon the IO.

Mr. GS Massar, the learned senior counsel prayed that CD regarding to Jowai PS Case No. 120 (5) 2014 u/s 302 IPC also needs to be called for disposal of this case.

Prayer is allowed.

Call for the CD as prayed for as well as the IO concerned.

CD returned to the MF Qureshi, the learned State counsel.

In the meantime, interim order passed vide order dated 29.05.14 shall continue.

Registry is directed to furnish a copy of this order to the learned State counsel in the course of the day who shall in turn forwarded the same to the Officer-in-charge, Jowai Police Station immediately.

List this matter on 8.07.14.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
AB No. 13 of 2014

3.07.2014

Heard Mr. GS Massar, the learned senior counsel assisted by Mr. LS Darnei, the learned counsel for the petitioner.

CD has been produced by MF Qureshi, the learned State counsel and certain conditions arises which needs to be clarified by the IO concerned.

Summon the IO.

Mr. GS Massar, the learned senior counsel prayed that CD regarding to Jowai PS Case No. 120 (5) 2014 u/s 302 IPC also needs to be called for disposal of this case.

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List this matter on 8.07.14.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
BA No. 7 of 2014

3.07.2014

Heard Mr R Guruang, the learned counsel for the petitioner.

Also heard Mr. AH Hazarika, the learned counsel appearing for on behalf of the accused as well as Mr. P Yobin, the learned State counsel who submits that, in this instant case Charge-sheet has already been filed before the Court ADM, Ampati.

If it so, petitioner may move the bail Application before the Court concerned.

Accordingly, the matter stands disposed of.

JUDGE

V Lyndem

**BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. MC No. 1 of 2014**

3.07.2014

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. PET. No. 7 of 2014

3.07.2014

On request of the petitioner's counsel Ms M Jha, list this matter on 8.07.14.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. REV. P No. 1 of 2014

3.07.2014

List this matter on 10.07.14 as requested by the petitioner's counsel Ms R Paul.

Mr ND Chullai, the learned senior counsel assisted by Mrs NG Shylla, the learned State counsel is present.

Mr. L Shongwan, the learned counsel appearing for respondents No. 2,3 & 4 is also present.

List it accordingly.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
CRL. REV. P No. 12 of 2014

3.07.2014

Heard Mr. N Khera, the learned counsel for the petitioner.

Call for CD.

Mr. ND Chullai, the learned senior counsel assisted by Mrs. NG Shylla, the learned State counsel is present.

List this matter after 1(one) week.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
EL. PET. No. 1 of 2013

3.07.2014

Petitioner's counsel is represented by Ms. L Warjri who examined 4(four) witnesses i.e. PW3, PW-4, PW-5 & PW-6.

Accordingly, PW3, PW-4, PW-5 & PW-6 are hereby discharged after cross-examination and declination of cross.

List this matter on 10.07.14.

JUDGE

V Lyndem

BEFORE
HON'BLE MR JUSTICE SR SEN
MC No. 352 of 2013 in
REVIEW PETN. No. 14 of 2013

3.07.2014

In the light of the order passed in Review Petn. No. 14 of 2013, this Misc. Case also stands disposed of.

JUDGE

V Lyndem